

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2885**  
TO BE ANSWERED ON 07.08.2023

**Management of Hazardous Waste**

2885. SHRI MARGANI BHARAT:  
DR. SANJEEV KUMAR SINGARI:  
DR. TALARI RANGAIAH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- whether the Government has set any guidelines for management of hazardous waste, if so, the details thereof;
- the number of defaulters penalised/punished till now for not complying with such guidelines;
- the number of hazardous/contaminant sites present in the country; and
- the action taken/being taken by the Government to decontaminate the said sites?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, under the Environment (Protection) Act, 1986 to ensure safe storage, treatment and disposal of hazardous wastes in an environmentally sound manner without causing adverse effect to environment and human health. Central Pollution Control Board (CPCB) has published 16 technical guidelines for effective management of hazardous waste in the country. These guidelines are available on CPCB website at <https://cpcb.nic.in/technical-guidelines/>. Further, for utilization of hazardous and other wastes as a resource, CPCB has prepared 90 Standard Operating Procedures (SOPs) for 63 different categories of hazardous waste. These SOPs are available on CPCB website at <http://cpcb.nic.in/sop-for-hw-specific/>.

During the last three years, CPCB has taken action against the defaulting units as per the Rule 23.(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The State/UT wise details are as below:

State/UT	No of defaulting units against which action taken
Chhattisgarh	06
Gujarat	17
Haryana	02
Karnataka	04
Maharashtra	238
Tamil Nadu	02
<b>Total</b>	<b>269</b>

(c) & (d) As per the CPCB, there are 127 contaminated sites in the country. Ministry of Environment, Forest and Climate Change (MoEF&CC) has provided funds for preparation of Detailed Project Reports (DPRs) for remediation of 20 contaminated sites. A guidance document for 'Assessment and remediation of contaminated sites in India' has been issued by MoEF&CC. CPCB has issued a reference document on 'Identification, Inspection and Assessment of Contaminated Sites'. Further, State Governments have initiated remediation of 12 contaminated sites.

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